

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 4**  
**IA-2284/ND/2021**  
**(IB)-305(ND)/2020**

**IN THE MATTER OF:**

Satish Sahebro Deotale

...

Applicant

Vs.

Amerex Pvt. Ltd.

...

Respondent

**Order under Section 9 of IBC.**

**Order delivered on 21.05.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

**IA-2284/ND/2021:**

None appears for the Applicant. This is an application filed by Operational Creditor seeking revival of IB-305/ND/2020 which was withdrawn in terms of settlement agreement dated 25.01.2021 and thereafter the said application was allowed to be withdrawn, vide order dated 26.02.2021 in which liberty to revive the same in case of failure of settlement, was granted.

In the interest of justice matter adjourned to **24.05.2021.**

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**